

THE HIGH COURT OF KERALA

Website : www.hckrecruitment.nic.in
e-mail : recruitment.hckerala@nic.in

Phone : 0484-2562235
Fax : 0484-2391720
Kochi – 682 031

REC 4 - 98176/2011.

Dated : 31.01.2012

NOTIFICATION

Direct recruitment to the post of Munsiff-Magistrate on N.C.A. vacancies **(2nd Re-notification relating to the select list prepared pursuant** **to notification No.B1-54379/2009-B4 dated 24-08-2009)**

Applications are invited in the prescribed form, from qualified candidates belonging to the Scheduled Tribe, non-creamy layer of SIUC Nadar and OBC (8th item in Rule 17(1), Part II, KS&SSR) communities in the State of Kerala, for appointment to the post of Munsiff-Magistrate in the Kerala Judicial Service. As per notification No.B1-54379/2009-B4 dated 24-08-2009, High Court had notified 23 vacancies of Munsiff-Magistrates for appointment in the Kerala Judicial Service. But, three reservation turns to be filled up by candidates from the Ezhavas, Thiyyas & Billavas, two reservation turns of Muslims, one reservation turn each of SIUC Nadar, OBC (8th item in Rule 17(1), Part II, KS&SSR) and Scheduled Tribe have been kept unfilled for want of suitable candidates from the said communities in the select list prepared pursuant to the above notification. Hence, as per the High Court Notification No.B1-91556/2010 dated 14.1.2011 (1st re-notification), applications were invited from qualified candidates belonging to those communities for appointment to 8 NCA vacancies in the post. But one reservation turn each of SIUC Nadar, OBC (8th item in Rule 17(1), Part II, KS&SSR) and Scheduled Tribe communities still remains unfilled for want of suitable candidates from the said communities in the select list prepared pursuant to the 1st re-notification. As per Rule 15(a) of the Kerala State and Subordinate Services Rules, 1958 these 3 posts are to be filled up by another direct recruitment exclusively from the members of the respective communities.

Recruitment Number : 1/2012

1. Scale of pay of the post: ₹ 27,700 - 44,770

2. Number of vacancies: SIUC Nadar – 1
OBC (8th item in Rule 17(1), Part II, KS & SSR) – 1
Scheduled Tribes – 1

3. Method of recruitment:

Direct recruitment from candidates belonging to the SIUC Nadar, OBC (8th item in Rule 17(1), Part II, KS & SSR) & Scheduled Tribe communities. Rule 15 (a) of Part II of the Kerala State and Subordinate Services Rules, 1958 shall be applicable for this recruitment.

4. Mode of selection:

The selection shall be after holding competitive examinations at two successive stages. The first stage is the Kerala Judicial Service Examination (Preliminary). The second stage is the Kerala Judicial Service Examination (Main), consisting of a written examination and a viva voce. The preliminary examination and main examination will be conducted on the basis of the Scheme given below. The preliminary as well as the main examinations will be common for the candidates who apply in response to this notification and the notification number REC 4 - 97821/2011 dated 31.1.2012 (Recruitment Number 3/2012) for regular vacancies in the post of Munsiff -Magistrate. Only those candidates who are declared by the High Court to have qualified in the Preliminary Examination will be eligible for admission to the main written examination, provided they are otherwise found eligible for admission to the Main Examination. Names of candidates shortlisted for the main written examination and the schedule of the main written examination will be published in the Notice Board and website of the

High Court and candidates who are found eligible for admission to the main examination will also be intimated personally. The Preliminary examination shall be conducted on 13.05.2012.

5. Qualifications:

A candidate for appointment as Munsiff-Magistrate by direct recruitment (NCA vacancies) (2nd re-notification) shall satisfy the following general conditions, namely;

- a) He/She shall be a citizen of India.
- b) He/She shall be holder of a degree in Law recognised by the Bar Council of India for the purpose of enrolment as an Advocate.
- c) He/She shall not have completed 38 years of age on the first day of January, 2012 and 40 years if he/she belongs to the Scheduled Tribe community.
- d) He/She shall be of good character.
- e) He/She shall be of sound health having no bodily infirmities, which renders him/her unfit for appointment.

While applying for the post, the candidate should ensure that he/she fulfils the eligibility and other norms mentioned in the notification. The qualification prescribed for the post shall be the one acquired by the candidate on or before the last date fixed for the receipt of the applications.

6. Scheme of the Preliminary Examination:

The preliminary examination will consist of one paper of objective type screening test based on the syllabus given below containing 100 multiple choice questions, each question carrying two marks. Maximum marks will be 200 and one mark will be deducted for each incorrect answer. The duration of the preliminary examination will be two hours. The preliminary examination is conducted for the purpose of shortlisting the candidates and the marks obtained in the preliminary examination shall not be counted for determining the final order of merit of the candidates.

For the every notified vacancy, 10 candidates from the preliminary examination in the order of merit, shall be selected for the main examination. If more than one candidate obtains the same mark as that of the last candidate in the descending order of merit, all such candidates securing identical mark shall be treated as qualified for the main examination. Only those candidates who are declared by the High Court to have qualified in the preliminary examination will be eligible for admission to the main written examination provided they are otherwise found eligible for admission to the main examination. Short list of candidates selected for the main examination will be published by the High Court in the Notice Board and the website of the High Court.

7. Syllabus for the Preliminary Examination:

Part A	Code of Civil Procedure, Indian Contract Act, Negotiable Instruments Act, Transfer of Property Act, Specific Relief Act, Kerala Building (Lease and Rent Control) Act.
Part B	Code of Criminal Procedure, Indian Penal Code, Indian Evidence Act.
Part C	Constitution of India , Legal G.K., Reasoning & Mental ability.

8. Scheme of the Main Examination:

a) Written Examination:

The Kerala Judicial Service Examination (Main) will consist of 4 papers of written examination each carrying 100 marks at a total of 400 marks, based on the syllabus given below and viva voce carrying 50 marks. The prescribed duration for each paper will be three hours. Cut-off mark for general candidates in the main written examination is 40% for each paper with an overall minimum of 45% of the total marks in the written examination. For candidates belonging to Scheduled Tribes category the cut-off mark shall be 35 % and 40 % respectively. Fraction of half or more than half shall be regarded as full marks and less than half shall be ignored.

b) Viva voce:

Only those candidates who score the prescribed percentage of marks or more in the main written examination shall be called for viva voce. The cut-off marks in the viva voce is fixed as 35% for candidates belonging to Scheduled Tribes and 40% for others. Fraction of half or more than half shall be regarded as full marks and less than half shall be ignored. The marks secured by a candidate in the viva voce shall be added to the total marks secured by him at the written examination (Main).

9. Syllabus for the Written Examination (Main):

Papers	Subjects
Paper-I	English Grammar, General Essays, Translation of Malayalam Depositions/Documents to English, Precis writing.
Paper-II	Part-A: Indian Contract Act, Transfer of Property Act, Limitation Act, Specific Relief Act, Easements Act, Kerala Building (Lease and Rent Control) Act, Hindu Succession Act, Indian Succession Act - Parts V, VI & X, Dissolution of Muslim Marriage Act. Part-B: Kerala Court Fees and Suits Valuation Act, Kerala Stamp Act, Legal Services Authorities Act, The Kerala Panchayath Raj Act -Ch. X, XI, XXIA & XXIII, Kerala Municipality Act -Ch.IX, X, XXIV & XXV, Negotiable Instruments Act (except Ch. XVII), and Registration Act.
Paper-III	Part-A: Indian Penal Code, Indian Evidence Act, Abkari Act, Prevention of Food Adulteration Act, Negotiable Instruments Act -Ch. XVII, The Protection of Women from Domestic Violence Act. Part-B: Juvenile Justice (Care and Protection of Children) Act, Kerala Police Act, Probation of Offenders Act, Forest Act, N.D.P.S. Act (provisions relating to bail and trial by Magistrates)
Paper-IV	Part-A: Code of Civil Procedure, Civil Rules of Practice, Kerala Civil Courts Act. Part-B: Code of Criminal Procedure and Criminal Rules of Practice.

10. Training: Every person selected for appointment shall undergo training for a period of not less than one year extendable up to two years. The training will be conducted by the Kerala Judicial Academy. During the period of training, appointees will be paid an allowance of ₹27,700/- per month.

11. Probation: Every person appointed shall be on probation for a total period of two years on duty within a continuous period of three years from the date on which he joins duty.

12. Tests: Every person appointed shall, within the period of probation, pass the Account Test for Executive Officers of the Kerala State or the Account Test (Lower) unless he has already passed either of those tests.

13. Pre-examination training to Scheduled Tribe candidates: A pre-examination training of a short duration will be conducted by the Kerala Judicial Academy at Ernakulam for the candidates belonging to Scheduled Tribes, who qualify in the Preliminary Examination. Such training shall be given only if there are sufficient number of candidates in that category who qualify in the Preliminary Examination. No fee will be charged for the training. The candidates will not be eligible for any stipend or allowance for attending the training. The expenses of board and lodging will not be met by the High Court.

14. How to apply:

- (a) Application shall be submitted in the prescribed format in good quality A4 size paper, which can be downloaded from the official website **www.hckrecruitment.nic.in**.
- (b) Applications shall be accompanied by Demand Draft for ₹1000/- drawn on State Bank of India in favour of Registrar General, High Court of Kerala payable at Ernakulam. However, no fee is payable in the case of candidates belonging to Scheduled Tribe community and unemployed physically handicapped candidates. The Demand Draft should not be dated before 31.1.2012 and after 03.03.2012. The candidate who apply for both the NCA vacancies and the General vacancies need to remit only one fee of ₹1000/- by way of demand draft. But they should enter the details of the demand draft in both the applications. The candidates should write their name and address on the reverse of the Demand Draft and send it along with the application. Fee once remitted will not be refunded under any circumstances.
- (c) Application form including the forms of Admission ticket (form 'A') and Attendance slip (form 'B') contains 7 pages.
- (d) The candidates who are in the service of the Government of India or any of the State Governments applying to the post by direct recruitment should obtain No Objection Certificate from their Head of Office or Department and keep it with them. If the candidate fails to produce the No Objection Certificate as and when called for, his/her candidature will stand cancelled.
- (e) Candidates should read carefully this Notification and all the columns of the application form, before filling them.
- (f) All the columns should be filled up by the candidate in his / her own hand. Do not fill up any column by dashes or dots or any other marks or leave any column blank. If any column is not applicable, write 'not applicable' against that particular column.
- (g) Full and correct information shall be furnished against every column. Furnishing of false or incorrect information or suppression of material information will disqualify the candidate at any stage of selection. Anything not specifically claimed in the application against the appropriate column will not be considered at a later stage.
- (h) The candidates should affix recently taken (within the last six months) passport size photographs on the application, Admission Ticket and Attendance Slip and sign across them.

- (i) Additional sheets of the same size as the sheets of the application form can be used, if space provided against any column is found to be insufficient. In such cases appropriate indications shall be given both against the relevant column in the application form and in the additional sheets so used.
- (j) No alteration or modification of entries in the application form shall be permitted after the same is submitted to the Registrar and any request in this regard shall render the application invalid.
- (k) Duly filled up Admission Ticket and Attendance Slip in Forms 'A' & 'B' with self attested photographs shall be forwarded along with the applications. At present, the candidates need not send copies of any testimonials/documents to the High Court. They should produce the originals and copies of certificates in proof of their claims in the application as and when called for. Failure to produce the original documents when called for, will result in disqualification of the applicant.
- (l) Applications which do not comply with the instructions shall be rejected.
- (m) Applications duly filled up in all respects shall be submitted to the Registrar General, High Court of Kerala, Kochi-682 031, on or before **03.03.2012**.
- (n) To avoid postal delay, the candidates may send their applications sufficiently early. The High Court will not be responsible for any postal delay or loss in transit.
- (o) Applications received in the High Court after the last date shall, under no circumstances be considered.
- (p) The cover containing the application shall be superscribed "APPLICATION FOR THE POST OF MUNSIFF-MAGISTRATE (N.C.A. VACANCIES - 2ND RE-NOTIFICATION)".
- (q) For removal of doubts, candidates may call 0484-2562235.

(By order)

Venu Karunakaran
Registrar (Recruitment & Computerisation)